

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A No. 180/00596/2020

Tuesday, this the 8th day of December, 2020.

CORAM:

**HON'BLE Mr. P. MADHAVAN, JUDICIAL MEMBER
HON'BLE Mr. K.V. EAPEN, ADMINISTRATIVE MEMBER**

Madhusoodanan Nair, 61 years,
S/o. P. Shankara Pillai,
Formerly Sr. Cashier-II with Western Railway, Mumbai,
R/o. Nirmalyam, Nr. Companypadi, Erezha North,
Chettikulangara (P.O), Alappuzha District,
Kerala – 690 106. - Applicant

[By Advocate : Mr. K.P.S. Suresh]

Versus

1. Union of India represented by the General Manager,
Western Railway HQ Office, Churchgate,
Mumbai – 400 001.
2. Senior Divisional Finance Manager,
3rd Floor, DRM Office Compound,
Mumbai Central, Mumbai – 400 008. - Respondents

[By Advocate : Mr. Sunil Jacob Jose]

The application having been heard on 08.12.2020, the Tribunal on the same day delivered the following:

ORDER

Per: Mr. P. Madhavan, Judicial Member

Applicant filed this O.A seeking the following reliefs:-

- i) *To order the respondents to pay the interest for the delayed payment of compassionate allowance (pension) for the period 04.05.2009 (date of removal from service) to 21.12.2018 (date of actual payment of pension).*
- ii) *Order the respondents to pay the enhanced subsistence allowance from 3rd/6th month onwards (as the case may be) from the date of suspension (i.e. 08.06.2002) to the actual date of removal from the service in 2009.*
- iii) *Order the respondents to release the honourarium payable to the applicant on account of Cash handling works done in/upto 2002 with interest for the delay.*
- iv) *Order the respondents to allow the encashment of accumulated leave in his credit, return of insurance benefit fund, etc. with interest for delay.”*

2. Counsel for the applicant submits that the applicant was terminated from service under the Respondent No.2 for alleged case of loss of cash under his custody. Initially, he was suspended on 08.06.2002. Later he was dismissed on 04.05.2009. The respondents had sanctioned a compassionate allowance (Pension from April, 2018). There was a delay of 9 years to pay his pension. The applicant submitted a representation seeking the above reliefs, which is pending before the respondents. Hence, the applicant filed this O.A. Applicant submits that he will be satisfied, if a direction is given to the respondents to dispose of his representation within a time frame.

3. Mr. Sunil Jacob Jose, learned Standing Counsel for the Railways takes notice and submits that he has no objection in disposing of the Annexure A-6 representation on merits.

4. **In view of the limited prayer, competent authority is directed to dispose of the Annexure A-3 representation in the light of the earlier orders of this Tribunal and also relevant rules and orders of the Government in this respect and pass a speaking order within a period of 6 months.**

5. The Original Application is disposed of accordingly. No order as to costs.

(Dated, 8th December, 2020.)

**(K.V. EAPEN)
ADMINISTRATIVE MEMBER**

**(P. MADHAVAN)
JUDICIAL MEMBER**

Applicant's Annexures

Annexure A-1 - A true copy of the speaking order No. BCT/Adm/DAR dated 04.05.2009.

Annexure A-2 - A true copy of the PPO of the applicant No. WR/51124/198793 dated 20.12.2018.

Annexure A-3 - True copy of the representation dated 26.11.2019 submitted by the applicant.

Annexures of Respondents

NIL
